

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI

ORIGINAL APPLICATION NO.1022 OF 2019

IN THE MATTER:-

FEDERATION OF VIKAS NAGAR RESIDENTS WELFARE ASSOCIATION
.....APPLICANT(S)

VERSUS

STATE OF GNCTD & ORS.RESPONDENT(S)

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Filed By:-

(Delhi Pollution Control Committee)

Place:- Delhi

Dated:- 18/03/2020

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**Second Action Taken Report for and on behalf of DPCC in compliance of
the order passed by the Hon'ble Tribunal vide dated 25-11-2019**

1. That the above noted OA was heard on 25-11-2019 before the Hon'ble Tribunal and the Hon'ble Tribunal pleased to pass the following order:-

1. Grievance in this application is that there is a violation of environmental norms on account of dumping of garbage and sewage by hawkers as well as vehicles at the land belonging to Irrigation and Flood Department near Najafgarh drain, division - I, Hastsal, New Delhi - 110059 at Vikas Nagar i.e. Shiv Vihar, Lines Enclave, Rajhans Vihar, A, B, C, D, E, F Blocks Green Avenue, Vihar East Bhim Enclave Mehta Enclave and Marble Block. Regular burning of garbage is also taking place including plastic and toxic waste material. There is continuous evacuation of sewage in Najafgarh drain. This is affecting the students of Govt. Girls Sr. Secondary School, Hastsal, New Delhi, Govt. Sarvodaya Bal Vidyalay, Janta Flats, Hastsal, New Delhi, Govt. Girl Sr. Secondary School, Shiv Vihar, Hastsal, New Delhi, Govt. Boy Sr. Secondary School, Shiv Vihar Hastsal, New Delhi, SDMC Primary School, Hastsal, New Delhi, SDMC Girl, Pratibha School, Shiv Vihar, Hastsal, New Delhi and SDMC Boy Pratibha School, Shiv Vihar, Hastsal, New Delhi and the inhabitants of the area.

2. Before considering the matter, we find it necessary to require a factual and action taken report from South Delhi Municipal Corporation (SDMC), Delhi Pollution Control Committee (DPCC), Delhi Jal Board (DJB) and SDM, Dwarka. The DPCC will be the nodal agency for compliance and coordination.

2. That in compliance of Hon'ble NGT order dated 25.11.2019, the DPCC filed a Action Taken Report 27-01-2020. But, since the matter was adjourned for 20-03-2020 in the cause list, the earlier report is still pending for consideration.
3. That in compliance of the earlier order dated 25-11-2019, the SDMC has submitted further action taken report vide letter dated 24-02-2020 and the same was received in the office of DPCC on 26-02-2020.
4. That as per the letter dated 24-02-2020 of SDMC it is stated that the garbage, rubbles and debris (Malba) dumped on the land of I&FC Department near Najafgarh Drain, Hastal, New Delhi and Vikas Nagar has been removed on 10.02.2020. The RCC barriers are also placed all along the right bank of Najafgarh Drain at the various vulnerable locations to check the menace of illegal dumping. In addition to this, the entry gates which were left in the wall on drain side for the access of Departmental Machines for cleaning/desilting purpose at some places, have also been closed temporarily to avoid dumping of malba inside the Najafgarh drain. The letter dated 24-02-2020 of SDMC along with photographs are enclosed herewith as **ANNEXURE-A**.

PRAYER

In view of the above submissions, it is humbly prayed that the second action taken report may kindly be taken on record in compliance of the order of the Hon'ble Tribunal passed vide dated 25/11/2019, in the interest of justice. The DPCC is bound with the orders of the Hon'ble Tribunal and always abide the same.

Dated :- 18/03/2020

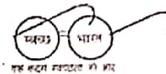

(Dr. Chandra Prakash) 18/03/2020

SEE

Delhi pollution Control Committee



SOUTH DELHI MUNICIPAL CORPORATION
OFFICE OF THE ASSTT. COMMISSIONER/WEST ZONE
Dr. Sahib Singh Verma Nigam Bhawan, Shivaji Enclave,
Raja Garden, New Delhi – 110027



No: AC/WZ/2020/D-1970

Dated:- 27/01/2020

To,

Dr. Chandra Prakash
 Incharge, (CMC-II), DPCC
 4th, 5th & 6th floor, ISBT Building,
 Kashmere Gate Delhi-6

Delhi Pollution Control Committee
Dairy No..... 69723
28 JAN 2020
<i>CMC-II</i>
Sign. of Receiving Officer

CMC-II/258
29/1/20

Subject:- OA No. 1022/2019 "Federation of Vikas Nagar, Residents Welfare Association (Regd.) Vs. State of GNCTD and other".

Sir,

This is in continuation of earlier letter No. AC/WZ/2020/D-1959 dated 22.01.2020.

2. It is submitted that the area/land referred in the OA NO. 1022/2019 belongs to Irrigation & Flood Department, GNCTD. Further, it is submitted that the problem of dumping of malba is perennial in nature and the same have to be removed by land owing authority. The malba over the land referred was also removed by I & FC Department in the past. However, as per the direction of higher authority malba over the flood road has been lifted and cleaned by DEMS/West Zone.

3. The fresh photographs of the said location, as of today, are enclosed herewith for further reference and necessary action please.

Encl.: As above.

Pataujda
 Asstt. Commissioner
 West Zone, SDMC

Copy to:-

- QA* *RP/I*
1. PA to Commissioner, SDMC
 2. Sh. Arun Mishra, Member Cum Secretary, DPCC
 3. DC/WZ

TEC (Kashmiri)
[Signature]

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